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Central Administrative Tribunal  
Principal Bench

C.P. No. 364 of 2001  
in  
O.A. No. 2672 of 2000

New Delhi, dated this the 15th October, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Rajendra Kumar,  
S/o Shri A.N. Thakkar,  
National Crime Records Bureau,  
Ministry of Home Affairs,  
New Delhi-110066. .. Petitioner

(By Advocate: Shri Deepak Verma)

Versus

Shri Kamal Pandey,  
the Secretary,  
Ministry of Home Affairs,  
North Block,  
New Delhi. .. Respondents  
(By Advocate: Shri S.M. Arif)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. Having regard to the Hon'ble Supreme Court ruling in J.S. Parihar Vs. G. Duggar & Others JT 1996 (9) SC 608 we are satisfied that with the issue of respondents detailed, reasoned and speaking order dated 31.8.2001 (Ann. R-1), the present C.P. does not survive. We note that the Tribunal in its order dated 21.12.2000 in O.A. No. 2672/2000 the regard to which contempt has been alleged

has specifically observed that if the decision taken by the Appellate Authority is found to be adverse to applicant, he is at liberty to approach the Tribunal.

3. Reiterating the same the C.P. is dropped.  
Notices discharged.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)  
Karthik

S. R. Adige  
(S. R. Adige)  
Vice Chairman (A)